

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Interlocutory Application No.2871/2019
Un-numbered Company Appeal (AT) No. ___/2019
(F.No.03.09.2019/NCLAT/UR/1140)

In the matter of:

Pramerica ASPF – II,
Cyprus Holding Limited Appellant

Versus

Metrocorp Infrastructure Ltd. & Ors. Respondents

Appearance: Mr. Rajeev Kumar, Advocate for the Appellant.

17.09.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 03.09.2019 and the Office after scrutiny of the Memo of Appeal on 04.09.2019, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 05.09.2019. The Appellant re-filed the Memo of Appeal on 16.09.2019. It is stated in the Interlocutory Application (IA) that some of the annexures were in vernacular language and also dim and the same had to be translated from Bangalore as the annexures were in Kannada language, due to which delay of five days in re-filing the appeal occurred. So, the same may be condoned.

3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 18.09.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar